

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42695 of 2018

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-217-18 dt.07.09.2018 passed by Commissioner of GST & Central Excise (Appeals), Coimbatore, 6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018).

New Star Equipments

6/1D-2, Athipalayam Road,
Chinnavedampatti (PO), Coimbatore - 641 049

Appellant

Vs

Commissioner of GST & Central Excise

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate
For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 11.01.2021

DATE OF DECISION: 11.01.2021

FINAL ORDER No. 40553/2021

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr